

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MRS. RACHNA GUPTA

Petition(s) for Special Leave to Appeal (C)

No(s).

2113/2011

SMT JAI SHREE DEVI (D) AND ORS.

Petitioner(s)

VERSUS

STATE OF UP AND ORS
(with interim relief and office report)

Respondent(s)

Date : 11/02/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr Hemant Singh, Adv.
Ms. Sharmila Upadhyay, Adv.

For Respondent(s)

Mr Ram Kishore Singh Yadav, Adv.
Mr. Ardhendumauli Kumar Prasad, Adv.UPON hearing the counsel the Court made the following
O R D E R

Application to bring on record the legal representatives
of deceased petitioner Nos. 3 and 4 and of deceased
petitioner No.1 have been filed. Also application praying for
deletion of petitioner No.2 has been filed. Registry to
process both applications as per rules.

A mention of deletion of respondent no.2 in the previous
order is perused to be an inadvertent error. Application be
considered as for deletion of petitioner No.2.

Signature Not Verified

Digitally signed by
Hema Joshi
Date: 2015.02.17

List again on 26.3.2015.

11:40:14 IST
Reason:(RACHNA GUPTA)
Registrar